

19-7-1990:

Hon'ble Mr. K.J. Raman, AM,
Hon'ble Mr. D.K. Agrawal, JM

Dr. R. R. Kishore/applicant appeared in person. He has been heard. Issue notices to the respondents to show-cause why the application be not admitted and the interim prayer made therein be not granted. The case may be listed for orders on interim matter on 1st of August, 1990. In the meanwhile operation of the Ministry Order No. A 22012/66/90-CHS-II dated 13-7-1990 (Annexure A-VI) is stayed.

The respondents shall produce the file relating to transfer of the applicant, as well as the file relating to preliminary enquiry conducted by the respondent relating to the incident dated 11-5-1990, on the date mentioned above.

[Signature]
(J.M.)

[Signature]
(A.M.)

ES/

Received a photo copy
of O.A. 576/90
on behalf of Shri K.C. Sinha,
Advocate-High Court
Off: 20, A.D.A. Flats,
Ashok Nagar, Allahabad.
Res: 'Shanti Niketan',
786, Darjabad, Allahabad.

24/7/90.

C. R.

1.9.90 Hon'ble Mr. J.K.
" " K...

Sri R.K. Tewari for the
and Sri K.C. Sinha brief-
for the respondents are filed
order dated 19.7.90 has not
complied with. Listed on
order on interim matter.
already passed shall remain in
till further orders. A copy of
order may be given to the
counsel for the applicant.

(A.M.)

[Signature]
(J.M.)

Notices sent to
Respondents have
been issued on
20/7/90 by Regd. Post.
Native undelivered cover
has not any reply has
been received so far.
A copy of petition has been
handed over to Shri K.C. Sinha,
Brief Counsel of Shri K.C. Sinha
on 24/7/90 as ordered by Hon.
Member Shri D.K. Agrawal.

[Signature]
1/8/90
over
12/11/90